

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

DFR NO. 4256 OF 2018

Dated : 10th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Tata Power Company Limited (Distribution) Appellant(s)
Versus	
Maharashtra Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant(s) : Ms. Molshree Bhatnagar

Counsel for the Respondent(s) : ----

ORDER

Defects are not cured by the applicant/appellant till now. Finally, as requested by learned counsel, Ms. Molshree Bhatnagar, appearing for the applicant/appellant, four weeks time is granted to the applicant/appellant i.e. on or before 04.09.2019 to cure the defects. If it is not complied within the time granted to the applicant/appellant the instant matter stands dismissed without reference to the Bench.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

vt/mkj